

Select Committee Report Summary

The Repealing and Amending (Second) Bill, 2014

- The Select Committee constituted to examine the Repealing and Amending (Second) Bill, 2014 submitted its report to the Rajya Sabha on February 24, 2015. The Bill was introduced in Lok Sabha on December 3, 2014, and referred to the Committee on December 23, 2014.
- The Bill seeks to repeal those Acts that have either ceased to be in force, have become obsolete or their retention as separate Acts is unnecessary. In all, the Bill seeks to repeal 90 laws and pass amendments to two laws.
- **Passage of the Bill:** The Committee recommended that the Bill be passed. In addition, it made certain other recommendations.
- **Automatic repeal clause:** An ‘automatic repeal clause’ may be included in the Railway Appropriation and Finance Appropriation Acts, as they are relevant only for a year. An identical clause may be included in other Bills too.
- **Amend General Clauses Act:** The Law Ministry may consider amending Section 6A of the General Clauses Act, 1897 (related to the effect of repeals) to enable the inclusion of an automatic repeal clause in Bills.
- **Uniformity in process:** The exercise of repealing obsolete laws must be carried out every five years in a uniform manner.

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